

Note of Registry

Q.A. No. 289/04

~~Notice issued on 11/10/06~~

Q.A. is ~~not~~ Admitted on 4/2/05

Notice received on 01/13/04

C.A.S.A. Exchanged.

Submitted

B
29/8

04/09/2008

Hon. Mr Justice A.K. Jag, J.M.

Hon. Mr. K.S. Menon, A.M.

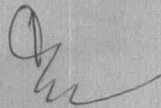
Sri T.S. Pandey, Advocate, learned counsel for the applicant stated that applicant does not want to press this Q.A.

Learned counsel for the respondents - Sri K.P. Singh has no objection.

Q.A. is dismissed as not pressed.

Interim order, if any, in this case stands discharged.

NO. Costs.



A.M.



on 19/11/08



(M)